

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.107 - CP(IB)/60(AHM)2021  
With  
ITEM No.108 – IA/817(AHM)2021

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

State Bank of India  
V/s

.....Applicant

Pravin Kumar Tayal  
(Personal Guarantor)

.....Respondent

**Order delivered on 27/02/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant

:Mr. Pratik Thakkar, Advocate

For the Respondent

:Mr. Harmish K Shah, Advocate

**ORDER**

**CP(IB)/60(AHM)2021 with IA/817(AHM)2021**

This is an application filed by the Financial Creditor under Section 95 of the IB Code, 2016 against the Respondent/Personal Guarantor i.e. Mr. Pravin Kumar Tayal for initiation of Insolvency Resolution Process.

IRP has already filed its report before this Tribunal on 13.08.2021 vide Inward Diary No. 421. No reply was filed to the report of the IRP by the Respondent/Personal Guarantor. However, reply to the main petition was filed by the Respondent/Personal Guarantor only on 29.01.2024 vide Inward Diary No. 720.

Further, an IA/817(AHM)2021 was filed by the Respondent/Personal Guarantor on 26.11.2021 after submission of the report by the IRP.

Learned counsel appearing for the Respondent/Personal Guarantor submitted that his reply to the main petition also be treated as a reply to the report of the IRP.

We have heard the learned counsels for the Financial Creditor, IRP as well as the Respondent/Personal Guarantor.

**The order is reserved.**

-Sd-

-Sd-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**